to Questions 204

"Article 136 Courton heritage of mankind

The Area and its resources are the common hartinge of mankind.

Article 137 Legai status of the Area and its resources

- 1. No State shall claim or exercise sovereignty or sovereign rights over any part of the Area resources, nor shall any State or natural or juridical person appropriate any part thereof. No such claim or exercise of sovereignty or sovereign rights, nor such appropriation shall be recognised.
- 2. All rights in the resources of the Area are vested in mankind as a whole, on whose behalf the Authority shall act. These sources are not subject to aliena-The minerals recovered tion. from the Area, however, only be alienated in accordance with this Part and the rules, regulations and procedures of Authority.
- 3. No. State or natural or juridicial person shall claim, acquire or exercise rights with respect to the minerals recovered from the Area except in accordance with this Part. Otherwise. no such claim, acquisition or exercise such rights shall be recognised."
- (c) If the United States does not adhere to the Convention and goes in for unilateral sea-bed mining, it will be acting against the law embodied in the Convention on the Law of the Sea. Since the Convention law is general international law, in the development of which the United States delegation had played an active role between 1973 and 1982. would not be able to sustain the legal validity of their unilateral action. However, a situation of conflict between the proposed International Sea-hed Authority and the US companies will be created

by unilateral action by the United States.

(d) Such conflict might be resolved either by persuation through negotiations or through challenge of the legal validity of their action in the International Court of Justice.

Meeting of Non-Aligned Foreign Ministers held at Nicosia

1823. SHRI GHULAM RASOOL MATTO:

> SHRI SYED SHAHA-BUDDIN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the meeting of non-aligned Foreign Ministers at Nicosia has decided to apply diplomatic and economic sanctions against Israel;
- (b) the names of non-aligned countries which have diplomatic relations with Israel:
- (c) the names of non-aligned countries which have trade relations with Israel:
- (d) the names of non-aligned countries which have consular relations with Israel but not diplomatic relations with Israel; and
- (e) whether Government propose to co-sponser a resolution in the General Assembly for the application of sanctions Israel and if necessary for its explusion from the organisation?

THE MINISTER OF EXTER-(SHRI P. V. NALAFFAIRS NARASIMHA RAO): (a) The Final Communique issued at the conclusion of the Extraordinary Ministerial Meeting of the Coordinating Bureau of the Non-aligned Countries on the Question of Palestine held in Cyprus July 15 to 17 1982, inter-alia, calls for "the intensification, by national and international means, of

the campaign for political and economic as well as mandatory sanctions against Israel".

w nuen Answers

- (b) to (d) As enquiries have to be made from a number of quarters, the necessary in-ormation is being collected and will be placed on the Table of the House.
- (e) The Government of India has repeatedly affirmed that would be second to none in supporting the resolutions of the United Nations regarding imposition of sanctions against Israel. As and when the question Israel's expulsion from the United Nations comes up, the Government of India will consider matter and take an appropriate stand.

Opening of Consulate of Khalistan in Washington

1824. DR. BHAI MAHAVIR: SHRI SHRIDHAR WASUDEO DHABE: SHRI B. SATYA-NARAYAN REDDY:

EXTER-Will the Minister of NAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news report which appeared the Indian Express of 7th March, 1982, to the effect that Shri Jagjit Singh Chauhan, the so called President of the Khalistan Morcha has said in New York that Consulate of Khalistan had been opened in Washington and that Committee of Sikhs has been set up to complete the formalities for seeking the recognition from United Nations for Khalistan as a non-movement agency; and

(b) if so, what steps Government are taking to counteract the Khalistan Movement both inside and outside the country?

THE MINISTER OF EXTER-NALAFFAIRS (SHRI P. V. ASIMHA RAO): (a) Yes, NARASIMHA RAÒ): Sir. Government's attention has been drawn to the news item referred to in the question. Government is aware of the activities of those professing support for the so called 'Khalistan' movement abroad. While protagonists of the so hailed "K alista" movement have made claims about the establishment of a so called "Consulate" in Washington, US authorities have categorically assured our Embassy that there are such "consulates" operating in the They have also promised that no application for the estab-lishment of these so called "Khalistan consulates" would be entertained. Government is also aware of anv information substantiating the report that the so called Khalistan movement has sought recognition from United Nations

(b) Government's views on the so called 'Khalistan' movement are well-known. The movement is secessionist and communal character and would be treated by Government accordingly. This has been brought to the notice of those countries where the supporters of the so called 'Khalistan' movement have shown themselves to be active.

1825. [Transferred to the 3rdAugust, 1982].

Irrigation and modern know-how for marginal and small farmers

1826. SHRI HARKISHAN SINGH SURJEET: Will the Min-